

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:383
ANSWERED ON:25.07.2000
AMENDMENT OF HUMAN RIGHTS ACT
GADDE RAMAMOCHAN;JAI PRAKASH;M.V.V.S MURTHI;SHIVAJI MANE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission's proposal to amend the Human Rights Act, 1993 to make it more viable is pending before the Government;
- (b) if so, the details and the reasons therefor;
- (c) the details of the areas that need amendments in the NHRC Act; and
- (d) the time by which it is likely to be amended ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)to(d): National Human Rights Commission has sent a proposal suggesting amendments in various sections of the Protection of Human Rights Act, 1993. The proposed amendments relate to structure and powers of the Commission, constitution of State Human Rights Commission, transfer of complaints/inquiries to State Commissions etc.

The proposal received from the Commission is being examined by the Government. As the proposal would require inter-action with various Ministries/Departments of the Central Government and State Governments, no specific time frame can be indicated.